

CENTRAL ADMINISTRATIVE TRIBUNAL
 ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 575 OF 2003

ALLAHABAD, THIS THE 17th DAY OF JULY, 2003

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

HON'BLE MR. D. R. TEWARI, MEMBER (A)

Brijendra Kumar,
 s/o late Shri Serman Lal,
 r/o Durga Mandir, Sainik Nagar,
 Dibiyapur, District- Auraiya.

.....Applicant

(By Advocate : Shri K.S. Saxena)

V E R S U S

1. Union of India through the Secretary (Postal), Ministry of Communication, Government of India, New Delhi.
2. The Post Master General, Agra Region, Agra.
3. The Director, Postal Services, Agra Region, Agra.
4. The Superintendent Post Offices, Etawah.

....Respondents

(By Advocate : Shri G.R. Gupta)

O R D E R

By Hon'ble Mrs. Meera Chhibber, Member (J)

Grievance of the applicant in this case is that he was appointed as EDBPM Sarai Pukhta Post Office, District Etawah (Now Auraiya) in December 1982 and ~~where applicant was~~ he had been working satisfactorily upto his removal from service in April 1999.

Unfortunately, a major chargesheet was issued to him levelling the charges of misappropriation of Govt. Money against him and after holding the enquiry vide order dated 13.10.1999 applicant

was removed from service. Being aggrieved applicant filed his appeal but even the said appeal was rejected on 14.07.2001.

It is submitted by the applicant that since the points raised by the applicant were not dealt with by the authorities concerned, he filed a revision to the Post Master General, Agra Region, Agra on 23.11.2001 (pg. 9 to 16) which has not been decided by the Post Master General till date.

2. We have heard the counsel for the applicant and perused the pleadings as well.

3. Since it is a case of removal and applicant has raised certain points in his revision and the revision is quite an exhaustive petition, we would like ^{to direct} the post master general to first decide the said revision by passing a reasoned and speaking order within a stipulated period. Accordingly, this O.A. is being disposed off at the admission stage itself by giving a direction to the respondents No.2 to consider the revision of applicant which is annexed as Annexure A-2 with this petition and to pass a reasoned and detailed order thereon within a period of 3 months from the date of receipt of a copy of this order under intimation to the application. If applicant is still aggrieved by the orders, he will be at liberty to challenge the same by filing a fresh O.A.

4. With the above direction, this O.A. is disposed off at the admission stage itself with no order as to costs.

Dolen
Member (A)

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Member (J)